

MILLENNIUM SOFTECH PRIVATE LIMITED																
FINANCIAL CREDITORS unsecured - FORM C																
The Public Announcement called for submission of proof of claims from Financial Creditors in Form C as stipulated in Regulation 8, Till 1.01.2023, the undersigned Resolution Professional has received claims from the following Financial Creditors:																
(A) FINANCIAL CREDITORS - FORM C RECEIVED																
Sr. no.	Name	Claimant (Secured/unsecured/contingent)	Related party of the Corporate Debtor (Yes/No)	Identification Number, if any	Liability as per books of accounts as on 31.03.2020	Amount of Claim (Rs.)			Amount of Claim Admitted (Rs.) * see note below			Amount under verification / Not Admitted (Rs.)	Voting Share (%) in CoC			
						Total claims by creditors (principal amount) (a)	Total claims by creditors (Interest) (b)	Total claims by creditors (Other Charges) (c)	Total (a+b+c)	Total Claims admitted (principal amount) (a)	Total Claims admitted (Interest) (b)			Total claims admitted (Other Charges) (c)	Total (a+b+c)	
<b>A. Financial Creditors</b>																
1	Calibre Consultans	Unsecured	No	AAAFC2007M		1,600,000	514,366		2,114,366	1,600,000	514,366		2,114,366	1.56%		
2	IDFC Bank	Unsecured**				1592795			1592795	150,000			150,000	1,442,795	0.11%	
<b>TOTAL (A)</b>						<b>-</b>	<b>3,192,795</b>	<b>514,366</b>	<b>-</b>	<b>3,707,161</b>	<b>1,750,000</b>	<b>514,366</b>	<b>-</b>	<b>2,264,366</b>	<b>1,442,795</b>	<b>1.67%</b>

\*\* financial Creditor has not submitted their claims in liquidation process. Hence, as per Regulation 12(2)(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 Liquidator has considered the claim amount submitted by such a stakeholder, and duly collated by the interim resolution professional during the corporate insolvency resolution process.